

Minutes of the Meeting held on 9 11 10

Present:

Sri A N Tiwari, Chief Information Commissioner
Sri Stayanand Mishra, Information Commissioner
Smt Annapurna Dixit, Information Commissioner
Sri M L Sharma, Information Commissioner
Smt Deepak Sandhu, Information Commissioner
Secretary and officers assisted the Commission.

Agenda 1: ATR on the MoM dated 02.11.2010

Noted.

Agenda 2: Note explaining delays for preparing Annual Reports for the year 2007-08, 2008-09 & 2009-10.

Commission noted that there has been substantial delay in the preparation of the Annual Reports for the years 2007-08, 2008-09 & 2009-10. It was pointed out by the Secretary of the Commission that the Reports were held up as several public authorities did not furnish the required information for completing the Reports. Commission observed that, in the past too, not all public authorities had furnished the information as per Section 25(2), the Reports were, nevertheless, submitted to the Parliament with a note that "not all public authorities have furnished information". There is no reason why that practice should not be followed now. In any case, the delays of this magnitude are not expected. The Secretariat should have brought up this matter before the Commission earlier.

Commission directed that expeditious action should be taken to complete the Reports for the years 2007-08 and 2008-09 and send

these to the Department of Personnel & Training, immediately, for causing it to be laid before the Parliament at the earliest.

Secretariat will keep the Commission apprised of the progress in completion of the Reports at the weekly meetings.

(Action: Secretary/JS (MoRE))

Agenda 3: Highlights of draft rules of the Government on RTI

Commission authorized the Chief IC to send its comments to the Government on draft rules on RTI.

Agenda 4: Report of IC (LS) and IC (SG) on the workflow system of the daks in the Commission.

Commission could not discuss the matter.

Agenda 5: Order u/s 19(8) (a) to be issued to PA's -for approval please.

Commission discussed the draft order. It was agreed that the order will be issued under the signature of all ICs. Commission decided to create a portal wherein all the public authorities will upload their information in a prescribed format regarding record management obligations and personnel details and functions as mandated u/s 4(1) (a) and 4 (1) (b) of the RTI Act within a timeframe as directed in the above mentioned order of the commission.

Agenda 6: Direction of the Commission regarding freezing of data for annual return during 2009 -2010.

Commission was apprised of the status of the submission of Annual Returns submitted by public authorities during 2009-10. Out of 1848 public authorities registered in the database 1421 have submitted their returns as on 31 10 2010 even after reminders. Commission directed to freeze the data and report on the basis of available data. It also directed

to write a separate chapter on the abject failure and callousness of the public authorities in submitting their reports to the commission in contravention of stipulations regarding their obligations u/s 25 of the RTI Act, along with their names. Commission further directed to make all necessary arrangements to ensure that the report for 2009-10 is sent to the government for causing to be laid before the parliament at the earliest.

(Action: Secretary/JS (MoRE))